समझता हूं कि हिन्दुस्तान की इससे साख गिरी है इसलिये प्रधान मंत्री का काम और कठिन हो गया है। मैं चाहुंगा कि प्रधान मंत्री जी के जाने से पहले यहां पर सुख राम जी, मंत्री महोदय, और प्रधान मंत्री सारी स्थिति को स्पन्ध करने की कृपा करें।

SHRI DINESHBHAI TRIVEDI (Gujarat): Madam, may I say a Word,

THE DEPUTY CHAIRMAN: No you may not. Shri Kishore Chandra Deos. Please be brief.

Attempt by I.T.C. to Prevent State Govts, from Imposing Tax

SHRL V. KISHORE CHANDRA 8. DEO (Andhra being reported in The Sunday Pradesh); It is Mail and also in The Business Standard that ITC, a large private company in India, hos been using threats" and indulging in acts: of blackmail in an to prevent State Governments from imattempt posing taxes. The State Govwrn-ments of Kerala and Bengal have imposed a luxury tax on cigarettes. In fact:. The Business Standard of vesterday says that this Company has instructed, its people to stop supply of of cigarettes to Bengal. In Kerala also the Finance Minister has said that he would not resist their attempt at preventing the imposition the tax. What they are doing is this. Tha Company itself is organising smuggling of cigarettes from Tamil Nadu. Madam, the Government of Tamil Nadu has made an announcement on the 2nd March that they would impose a 10 per cent luxury tax on cig-rettes. But till today It has not been implemented. Already 1-112 months have passed. We do not know, that is transpiring between the Government of Tamil Nadu and the ITC company and what the deal about and why it has not been done. But you see today that the. State is being used as a ground for of encouraging

smuggling from one State of another ' to see that Kerala doesn't get any money from this kind of taxation.

Members from that side and some Madam. Members from here were talking earlier about protecting the interests of our home industry from the on slaught of multinationals. these the kind of companies that we are trying to protect? I would like the hon. Members of this House to understand this. Madam, first of all, is this permissible at all? Will the Central Government remain a silent spectator to this. It is the Constitutional right of a State to impose taxes. You see, when a tax like this was imposed, they, threatened to withdraw their packing units, processing units. Then they literally blackmailed the State Government into not raising the revenue which they wanted to do on the other the company itself organises srpuggling pt cigarettes from a nesghbouring State where parently some talks or negorion or a dela are going on with the people who are. at the helm of affairs there. I think the Central Government should take a seriius note of this and they should think of a way by which this kind of an unethical practice by a company can be controlled and put to an end to. Thank you.

SHRI N. E. BALARAM (Kerala).: Madam Deputy Chairman, I would like to .. (interruptions)..

THE DEPUTY CHAIRMAN: Not like this. T will call your name.

SHRI M. A. BABY (Kerala): Madam Deputy Chairman, I may be permitted to associate myself with a serious matter raised by my hon. col-legue Shri Kishore Chandra Deo.

We know that cigarette smoking is injurious to health. The manner in

which . this multinational cigarette company is operating is absolutely injurious to the health of our economy. Since Mr. Kishore Chandra Deo has already explained the details, I do not want to go into it. I want to know from the Central Government what steps they would take. Now the cigarette company wants to prevent the State Government from imposing a legitimate tax which it is entitled to impose. This company is engaging itself in blackmailing tactics and other devious methods are sought to be employed by the multinational company. I hope that the Minister who employed by this multinational central Government would react to this.

Assaults on pressmen

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Madam Deputy Chairman, the Press Council Act was passed by the Parliament in 1978 to ensure fearless working by the newsmen, journalists, news cameramen and the Press people.

The Press Council every year brings out an Annual Report; The 14th Annual Report was placed on the Table of the House a fortnight back. Now it deals with many instances where newsmen or journalists were threatened and impediments were placed before them in their working." The Press Council deals with, threats to the press, freedom. "Freedom of the press is dependent on the existence or absence of pressure on it from various sources 'including the Government. In-stances of handcuffing of journalists continued to occur despite strictures passed by the Supreme Court and also by the Council on this behalf several times."

The report further says, "Journalists were confined by the police in a room for over three, hours . during the entire period, of Bangladesh Prime Minister, Begum Khalida Zia's stopover at Calcutta airport." Then it deals with another incident, of assult on newsmen at Trivandrum, outside the district court.

It says. 'The fact remains that the police officers and law and order enforcing authorities remained mute spectators to the assaults on media persona on the 6th December, 1992. It was the duty of police to intervene and prevent these assaults." "The Ayodhya incidents further confirm the impression that the Press is increasingly coming under pressure and attack. This is a serious situation for a democratic policy which consider positive steps not only to protect the Press and other media people from physical assaults but also create conditions in which the media can function effectively, fearlessly and independently to serve and strengthen society. Society would not be able to look to the Press as a powerful honest defender of the public interests if journalists had to work under ths lurking fear of assault and destruction of pro-perty." It deals also with certain matters in Bihar.. The report says that in Bihar, pressures and impediments come in the way of the free functioning of the Press.

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Therefore, Madam, through you, large that the Fourteenth report of the Preas Council of India which was tabled in ths House should be discussed in the House in this very Session. The reports of that Press Council were never discussed in this House. The objective of the Press Coun-cil Act is that the Press people should be allowed to function freely without fear or favour. I would also like the Minister to react.

Atrocities by Naga Terrorluts

ंभी विष्णु कांत शास्त्री (उत्तर प्रदेश) : माननीय सभापति महोदय, मैं आएके माध्यम से इस सदन और भारत सरकार का ध्यान बढते हुए नागा आतंकवाद की ग्रोर ग्राकृष्ट करना चाहता है। महोदया, कल जनसत्ता में यह प्रकाशित हमा है कि नागा उग्रवादियों ने भी ग्रामवासियों की हत्या कर दी, शोंगकलोंग गांव में, जिनमें एक जवान भी दा। मैं आपको यह स्मरण कराना चाहता है कि उग्रवाद की यह घटना नामा उग्रवाद ्